

CHAPTER XXIV
Facilities to be given to Press Reporters.

1. Duly accredited and approved representatives of approved newspapers will be allowed seats in Court near the Bench, if they so desire, for the purpose of reporting proceedings.
2. They can obtain copies only of such court documents as can be obtained by strangers and they only on regular application under the rules and on payment of the prescribed fees.
3. Such Press representatives will be given the following special facilities for inspection of judgments only (not of records): -
 - (a) They may inspect judgments in the Inspection Room upon a regular application for inspection in accordance with the rules of Chapter XXIII and on payment of the prescribed fees. Such applications will, however invariably be dealt with by the office as immediate, though the ordinary fee of Re.1 payable by a party to the suit upon an ordinary application in accordance with Rule 12, Chapter XX will alone be charged. Such applications, moreover, will not be confined to the hours between 10-30 A.M. and noon but may be made between 10.30 A.M. and 3 P.M. on any Court working day. Moreover, the person named in an order for inspection may, in such cases, make the inspection at any time between 10-30 A.M. and 4 P.M. The Office will make special endeavors to see that applications for inspection of judgments are dealt with forthwith.
 - (b) They will be allowed to inspect judgments in open court just after delivery with the permission of the Judge and while he is on the Bench.
4. No Press representative will, in any circumstances, be allowed private access to ministerial officers of the Court; nor will he be allowed inspection of any judgment until it has been revised and signed in the ordinary course, except by special permission of the Judge who delivered it, and upon such conditions with regard to verification of the notes taken as he may think fit to enjoin.
5. The Court reserve the right to withdraw the special facilities from the representative of any news paper of Law Journal in which inaccurate or misleading reports are found to appear.
